

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA No. 696/92 : Date of order 20.5.94
(595/89)

Sumer Singh : Applicant

V/s

Union of India & Others : Respondents

Mr. J.K. Kaushik : Counsel for the applicant

Mr. Manish Bhandari : Counsel for the respondents

C O R A M

Hon'ble Mr. Justice D.L. Mehta, (Vice-Chairman)

Hon'ble Mr. P.P. Srivastava, Member (A)

PER HON'BLE MR. JUSTICE D.L. MEHTA, (VICE-CHAIRMAN):

Heard the learned counsel for the applicant and perused the record appeal order dated 19.10.87 as well as order dated 30.1.89 passed by the Reviewing Authority, ~~and~~ Both are not speaking order. Order Annexure A-3 19.10.87 and order Annexure A-4 dated 30.1.89 are set aside. The respondents are directed to decide the appeal with a speaking order within a period of three months from today. OA stands disposed of. No order as to costs.


(P.P. SRIVASTAVA)

Member (A)


(D.L. MEHTA)
Vice-Chairman